

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
COURT - IV**

**ITEM No. 6  
CA-361/ND/2021 CP-98/ND/2020**

**IN THE MATTER OF:**

Davendra Kumar	...	Applicant
Vs.		
Deltos Infra Private Limited	...	Respondent

**Order under Section 241-242.**

**Order delivered on 17.08.2021**

**Coram:**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (JUDICIAL)**

**MS. SUMITA PURKAYASTHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant :  
For R-1 & R-2 : Mr. Anindya Malhotra, Mr. Shaurya Lamba, Advs.

**ORDER**

**CA No. 361/ND/2021:**

Application filed by the petitioner seeking stay on the termination letter issued by one Mr. Mukesh Dubey respondent No. 2. Mr. Malhotra, Learned Counsel for the respondents No. 1 & 2 accepts notice, undertakes to file reply within three weeks. Mr. Malhotra, further states that order dated 07.07.2021, inadvertently records that he has accepted notice on behalf of the respondents No. 1 to 3 but he is appearing only on behalf of the respondents No. 1 & 2.

List on 11.10.2021

**Sd/-  
SUMITA PURKAYASTHA  
MEMBER (TECHNICAL)**

**Sd/-  
DR. DEEPTI MUKESH  
MEMBER (JUDICIAL)**

